

Shri R. Barua;
Shri N. R. Laskar;
Shri Liladhar Kotoki;
Shri M. Rampure;

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government propose to withdraw the Gold Control Order; and

(b) if so, from what date and in what manner?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) The entire question of Gold Control is at present under re-examination with a view to consider whether the measure needs to be continued, discontinued or modified in any way.

(b) In view of the reply to (a) above, this does not arise.

पश्चिमी कोसी की बड़ी नहर का निर्माण

* 105. श्री लहटन चौधरी :
 श्री श्री नारायण दास :
 श्रीमती जयाबेन शाह :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पश्चिमी कोसी की बड़ी नहर के निर्माण के लिये नेपाल की सरकार से कोई समझौता किया गया है ;

(ख) यदि हाँ, तो इस समझौते की मुख्य शर्त क्या है तथा निर्माण कार्य में अब तक कितनी प्रगति हुई है ; और

(ग) यदि नहीं, तो उस के क्या कारण हैं ?

सिंचाई और विद्युत् मंत्री (श्री फखरुद्दीन अहमद) : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) करार के मसौदे पर विचार किया जा रहा है ।

Seizure of Aircraft and Motor Parts in Calcutta

*106. **Shri Vishwa Nath Pandey;**
Shri Kindar Lal;
Shri M. L. Dwivedi;
Shri S. C. Samantia;
Shri Bhagwat Jha Azad;
Shri Subodh Hansda;
Shri Ram Harkh Yadav;
Shri Braj Bihari Mehrotra;
Shri Kapur Singh;
Shri Buta Singh;
Shri Narasimha Reddy;
Shri Kishen Pattnayak;
Shri Madhu Limaye;
Dr. Ram Manohar Lohia;

Will the Minister of Finance be pleased to state:

(a) whether the Customs Authorities recently raided the premises of a firm in Calcutta and seized huge quantities of imported aircraft and motor parts;

(b) if so, the name of the firm raided;

(c) the value of the goods seized;

(d) whether it is a fact that the goods imported by the firm were not declared to the Customs; and

(e) the action taken against the firm for the violation of import control and other irregularities connected therewith?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) The Customs authorities raided the premises of a firm in Calcutta in May, 1966, and seized some motor car parts. No aircraft parts were seized.

(b) M/S MWK International Ltd. Inc, Calcutta-16.

(c) The value of the goods seized is Rs. 6,000 approximately.

(d) Some of the seized goods had not been declared and some other's misdeclared, to the Custom authorities.

(e) Four show cause notices have so far been issued, in connection with